CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
<u>MUMBAI</u>

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86184 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/410/18-19 dated 09.01.2019 passed by the Commissioner of GST, Customs & Central Excise (Appeals), Nagpur.)

M/s Kesuram Sons, ...Appellant
Jindal Estate, N. H. No. 06 Amravati
Road, Waddhamna, Wadi, Tah Kalmeshwar,
District Nagpur – 440 023.

VERSUS

Commissioner of Central Excise, Nagpur – Commissionerate, ...Respondent
P. O. Box 81, GST Bhavan,
Civil Lines, Talangkhedi Road,
Nagpur – 440 001.

<u>APPERANCE:</u>

None for the Appellant
Shri S.B.P. Sinha, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85736/2022

Date of Hearing: 10.08.2022
Date of Decision: 10.08.2022

None for the Appellant.

2. Learned Authorised Representative is present.

3. On perusal of the case record, it is observed that appellant had never appeared during the hearing of the appeal ever since it was listed on 12th January, 2022. Appellant is also found absent on the last date of hearing on 2nd June 2022, after being noticed for the second time for remaining absent on the previous occasions. It seems that Appellant is no more interested to pursue its appeal further.

4. In view of the fact of the matter, the appeal stands dismissed for default and non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet